

INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having income from profits and gains of business or profession]

(Please see Rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year

2 0 1 8 - 1 9

Part A-GEN

GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN
	Flat/Door/Block No.	Name of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Individual <input type="checkbox"/> HUF
	Road/Street/Post Office	Date of Birth/ Formation (DD/MM/YYYY)		
	Area/locality	Aadhaar Number (12 digit)/ Aadhaar Enrolment Id (28 digit) (if eligible for Aadhaar)		
	Town/City/District	State	Pin code/Zip code	Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others
		Country		
	Residential/Office Phone Number with STD code/ Mobile No. 1	Mobile No. 2		
	Email Address-1 (self)	Income Tax Ward/Circle		
	Email Address-2			
	FILING STATUS	(a) Return filed (Tick) [Please see instruction number-7] <input type="checkbox"/> On or before due date-139(1), <input type="checkbox"/> After due date-139(4), <input type="checkbox"/> Revised Return- 139(5), <input type="checkbox"/> Modified return- 92CD, <input type="checkbox"/> under section 119(2)(b), or In response to notice <input type="checkbox"/> 139(9)-Defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A/153C		
(b) If revised/defective/modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)		/ /		
(c) If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement		/ /		
(d) Residential Status		Tick applicable option <input type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident	Do you want to claim the benefit under section 115H? (applicable in case of resident)	<input type="checkbox"/> Yes <input type="checkbox"/> No
(e) Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No				
(f) Are you governed by Portuguese Civil Code as per section 5A? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" please fill Schedule 5A)				
(g) Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No				
	If yes, please furnish following information -			
(1)	Name of the representative			
(2)	Address of the representative			
(3)	Permanent Account Number (PAN) of the representative			

PART-B

Part B - TI

Computation of total income

TOTAL INCOME	1	Salaries (6 of Schedule S)	1	
	2	Income from house property (3b of Schedule HP) (enter nil if loss)	2	
	3	Capital gains		
	a	Short term		
	i	Short-term chargeable @ 15% (7ii of item E of schedule CG)	ai	
	ii	Short-term chargeable @ 30% (7iii of item E of schedule CG)	aii	
	iii	Short-term chargeable at applicable rate (7iv of item E of schedule CG)	aiii	
iv	Total Short-term (ai + aii + aiii)	3aiv		

Do not write or stamp in this area (Space for bar code)

For Office Use Only
Receipt No.

Date

Seal and Signature of receiving
official

	b	Long-term		
	i	Long-term chargeable @ 10% (7v of item E of schedule CG)	bi	
	ii	Long-term chargeable @ 20% (7vi of item E of schedule CG)	bii	
	iii	Total Long-term (bi + bii) (enter nil if loss)	3biii	
	c	Total capital gains (3aiv + 3biii) (enter nil if loss)		3c
4		Income from other sources		
	a	from sources other than from owning race horses and income chargeable to tax at special rate (1k of Schedule OS) (enter nil if loss)	4a	
	b	Income chargeable to tax at special rate (1fviii of Schedule OS)	4b	
	c	from the activity of owning and maintaining race horses (3e of Schedule OS) (enter nil if loss)	4c	
	d	Total (4a + 4b + 4c) (enter nil if loss)		4d
5		Total (1+2+3c+4d)		5
6		Losses of current year set off against 5 (total of 2xi and 3xi of Schedule CYLA)		6
7		Balance after set off current year losses (5-6) (total of column 4 of Schedule CYLA+4b)		7
8		Brought forward losses set off against 7 (2x of Schedule BFLA)		8
9		Gross Total income (7-8) (3xi of Schedule BFLA +4b)		9
10		Income chargeable to tax at special rate under section 111A, 112 etc. included in 9		10
11		Deductions under Chapter VI-A [t of Schedule VIA and limited to (9-10)]		11
12		Total income (9 - 11)		12
13		Income which is included in 12 and chargeable to tax at special rates (total of (i) of schedule SI)		13
14		Net agricultural income/ any other income for rate purpose (4 of Schedule EI)		14
15		Aggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]		15
16		Losses of current year to be carried forward (total of row xi of Schedule CFL)		16

Part B -TTI
Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	Tax payable on total income			
		a	Tax at normal rates on 15 of Part B-TI	1a	
		b	Tax at special rates (total of col. (ii) of Schedule SI)	1b	
		c	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds maximum amount not chargeable to tax]	1c	
		d	Tax Payable on Total Income (1a + 1b – 1c)		1d
	2		Rebate under section 87A		2
	3		Tax payable after rebate (1d - 2)		3
	4		Surcharge		
		i	25% of 12(ii) of Schedule SI	4i	
		ii	On [(3) – (12(ii) of Schedule SI)]	4ii	
		iii	Total i + ii		4iii
5		Education cess, including secondary and higher education cess on (3 + 4iii)		5	
6		Gross tax liability (3 + 4iii + 5)		6	
7		Tax relief			
	a	Section 89	7a		
	b	Section 90/ 90A (2 of Schedule TR)	7b		
	c	Section 91 (3 of Schedule TR)	7c		
	d	Total (7a + 7b+ 7c)		7d	
8		Net tax liability (6 – 7d) (enter zero if negative)		8	
9		Interest and fee payable			
	a	Interest for default in furnishing the return (section 234A)	9a		
	b	Interest for default in payment of advance tax (section 234B)	9b		
	c	Interest for deferment of advance tax (section 234C)	9c		
	d	Fee for default in furnishing return of income (section 234F)	9d		
	e	Total Interest and Fee Payable (9a+9b+9c+9d)		9e	
10		Aggregate liability (8 + 9e)		10	
TAXES PAID	11	Taxes Paid			
		a	Advance Tax (from column 5 of I9A)	11a	

	b	TDS (total of column 5 of 19B and column 9 of 19C)	11b		
	c	TCS (total of column 5 of 19D)	11c		
	d	Self-Assessment Tax (from column 5 of 19A)	11d		
	e	Total Taxes Paid (11a+11b+11c+11d)		11e	
	12	Amount payable (Enter if 10 is greater than 11e, else enter 0)		12	
	13	Refund (If 11e is greater than 10) (Refund, if any, will be directly credited into the bank account)		13	
BANK ACCOUNT	14	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts) (In case of non-residents, details of any one foreign Bank Account may be furnished for the purpose of credit of refund)			
		Sl.	IFS Code of the Bank in case of Bank Accounts held in India (SWIFT Code in case of foreign Bank Account)	Name of the Bank	
				Account Number (IBAN in case of foreign Bank Accounts)	
	i			Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)	
	ii				
	15	Do you at any time during the previous year,— (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]			<input type="checkbox"/> Yes <input type="checkbox"/> No

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Place
Date

Sign here →

16 If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof		17

18 TAX PAYMENTS

ADVANCE/SELF ASSESSMENT TAX	A Details of payments of Advance Tax and Self-Assessment Tax														
	Sl No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan			Amount (Rs)		
	(1)	(2)				(3)				(4)			(5)		
	i														
	ii														
iii															
iv															

NOTE ▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 11a & 11d of Part B-TTI

TDS ON SALARY	B Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]				
	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Total tax deducted
	(1)	(2)	(3)	(4)	(5)
I					
II					

NOTE ▶ Please enter total of column 5 in 11b of Part B-TTI

TDS ON OTHER INCOME	C Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 26QB/26QC furnished by Deductor(s)]													
	Sl No	TAN of the Deductor/ PAN of the Buyer/ Tenant	Name of the Deductor/ Buyer/Tenant	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. Year			TDS credit out of (7) or (8) being claimed this Year (only if corresponding income is being offered for tax this year)		TDS credit out of (7) or (8) being carried forward		
					Fin. Year in which deducted	Amount b/f	Deducted in own hands	Deducted in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)			
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)		(11)	
							Income	TDS	PAN of spouse/ other person		Income	TDS	PAN of spouse/ other person	

i															
ii															
NOTE ► Please enter total of column 9 in 11b of Part B-TTI															
D	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]														
TCS	Sl No	Tax Deduction and Collection Account Number of the Collector	Name of the Collector	Tax Collected	Amount out of (4) being claimed	Amount out of (4) being claimed in the hands of spouse, if section 5A is applicable									
	(1)	(2)	(3)	(4)	(5)	(6)									
	I														
	ii														
	NOTE ► Please enter total of column (5) in 11c of Part B-TTI														

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (PAGES S1 – S13) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S **Details of Income from Salary**

Name of Employer		PAN of Employer (if available)			
Address of employer		Town/City		State	
				Pin code	
SALARIES	1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below)			1
	2	Allowances not exempt (refer Form 16 from employer)			2
	3	Value of perquisites (refer Form 16 from employer)			3
	4	Profits in lieu of salary (refer Form 16 from employer)			4
	5	Deduction u/s 16 (Entertainment allowance by Government and tax on employment)			5
	6	Income chargeable under the Head 'Salaries' (1+2+3+4-5)			6
7	Allowances exempt under section 10 (Not to be included in 6 above)			7	
	i	Travel concession/assistance received [(sec. 10(5))]	7i		
	ii	Tax paid by employer on non-monetary perquisite [(sec. 10(10CC))]	7ii		
	iii	Allowance to meet expenditure incurred on house rent [(sec. 10(13A))]	7iii		
	iv	Other allowances	7iv		

Schedule HP **Details of Income from House Property (Please refer to instructions)**

HOUSE PROPERTY	1	Address of property 1		Town/ City		State		PIN Code		
		Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)								
		Your percentage of share in the property		[]						
		Name of Co-owner(s)		PAN of Co-owner(s)			Percentage Share in Property			
		I								
		II								
		[Tick <input checked="" type="checkbox"/> the applicable option]		Name(s) of Tenant (if let out)			PAN of Tenant(s) (if available)			
		<input type="checkbox"/> Let out		I						
		<input type="checkbox"/> Self-occupied		II						
		<input type="checkbox"/> Deemed let out								
		a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)					1a		
		b	The amount of rent which cannot be realized		1b					
		c	Tax paid to local authorities		1c					
		d	Total (1b + 1c)		1d					
		e	Annual value (1a – 1d) (nil, if self-occupied etc. as per section 23(2) of the Act)					1e		
	f	Annual value of the property owned (own percentage share x 1e)					1f			
	g	30% of 1f		1g						
	h	Interest payable on borrowed capital		1h						
	i	Total (1g + 1h)					1i			
	j	Income from house property 1 (1f – 1i)					1j			
2	Address of property 2		Town/ City		State		PIN Code			
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)									
	Your percentage of share in the property.		[]							
	Name of Co-owner(s)		PAN of Co-owner(s)			Percentage Share in Property				

I			
II			
[Tick <input checked="" type="checkbox"/> the applicable option]		Name(s) of Tenant (if let out)	PAN of Tenant(s) (if available)
<input type="checkbox"/> Let out		I	
<input type="checkbox"/> Self-occupied		II	
<input type="checkbox"/> Deemed let out			
a	Annual lettable value or rent received/ receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)	2a	
b	The amount of rent which cannot be realized	2b	
c	Tax paid to local authorities	2c	
d	Total (2b + 2c)	2d	
e	Annual value (2a – 2d)	2e	
f	Annual value of the property owned (own percentage share x 2e)	2f	
g	30% of 2f	2g	
h	Interest payable on borrowed capital	2h	
i	Total (2g + 2h)	2i	
j	Income from house property 2 (2f – 2i)	2j	
3	Income under the head “Income from house property”		
a	Unrealized rent and Arrears of rent received during the year under section 25A after deducting 30%	3a	
b	Total (1j + 2j + 3a) (if negative take the figure to 2i of schedule CYLA)	3b	

NOTE ► Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule CG Capital Gains

Short-term Capital Gains	A Short-term Capital Gains (STCG) (Sub-items 3 and 4 are not applicable for residents)			
	1 From sale of land or building or both			
	a	i Full value of consideration received/receivable	ai	
		ii Value of property as per stamp valuation authority	aii	
		iii Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii	
	b	Deductions under section 48		
		i Cost of acquisition without indexation	bi	
		ii Cost of Improvement without indexation	bii	
		iii Expenditure wholly and exclusively in connection with transfer	biii	
		iv Total (bi + bii + biii)	biv	
	c	Balance (aiii – biv)	1c	
	d	Deduction under section 54B (Specify details in item D below)	1d	
	e	Short-term Capital Gains on Immovable property (1c - 1d)	A1e	
	2 From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)			
	a	Full value of consideration	2a	
	b	Deductions under section 48		
		i Cost of acquisition without indexation	bi	
		ii Cost of Improvement without indexation	bii	
		iii Expenditure wholly and exclusively in connection with transfer	biii	
		iv Total (i + ii + iii)	biv	
	c	Balance (2a – biv)	2c	
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	2d	
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (2c +2d)	A2e	
	3 For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)			
	a	STCG on transactions on which securities transaction tax (STT) is paid	A3a	
	b	STCG on transactions on which securities transaction tax (STT) is not paid	A3b	
	4 For NON-RESIDENT- from sale of securities (other than those at A2) by an FII as per section 115AD			
	a	i In case securities sold include shares of a company other than quoted shares, enter the following details		
	a Full value of consideration received/receivable in respect of unquoted shares			
	b Fair market value of unquoted shares determined in the prescribed manner			

			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)				ic				
			ii	Full value of consideration in respect of securities other than unquoted shares								
			iii	Total (ic + ii)				aiii				
			b	Deductions under section 48								
			i	Cost of acquisition without indexation				bi				
			ii	Cost of improvement without indexation				bii				
			iii	Expenditure wholly and exclusively in connection with transfer				biii				
			iv	Total (i + ii + iii)				biv				
			c	Balance (4aiii – biv)				4c				
			d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)				4d				
			e	Short-term capital gain on sale of securities by an FII (other than those at A2) (4c +4d)					A4e			
		5	From sale of assets other than at A1 or A2 or A3 or A4 above									
			a	i In case assets sold include shares of a company other than quoted shares, enter the following details								
				a	Full value of consideration received/receivable in respect of unquoted shares							
				b	Fair market value of unquoted shares determined in the prescribed manner							
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)				ic			
				ii	Full value of consideration in respect of assets other than unquoted shares							
				iii	Total (ic + ii)				aiii			
			b	Deductions under section 48								
				i	Cost of acquisition without indexation				bi			
				ii	Cost of Improvement without indexation				bii			
				iii	Expenditure wholly and exclusively in connection with transfer				biii			
				iv	Total (i + ii + iii)				biv			
			c	Balance (5aiii – biv)				5c				
			d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)				5d				
			e	STCG on assets other than at A1 or A2 or A3 or A4 above (5c + 5d)					A5e			
		6	Amount deemed to be short term capital gains									
			a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below								
			Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)				
						Year in which asset acquired/constructed	Amount utilised out of Capital Gains account					
			i	2015-16	54B							
			b	Amount deemed to be short term capital gains, other than at 'a'								
			Total amount deemed to be short term capital gains (aXi + b)							A6		
		7	Amount of STCG included in A1-A6 but not chargeable to tax or chargeable at special rates in India as per DTAA									
			Sl. No.	Amount of income	Item No. A1 to A6 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
			I									
			II									
			a	Total amount of STCG not chargeable to tax in India as per DTAA							A7a	
			b	Total amount of STCG chargeable at special rates in India as per DTAA							A7b	
		8	Total Short-term Capital Gain (A1e+ A2e+ A3a+ A3b+ A4e+ A5e+A6-A7a)							A8		
		B	Long-term capital gain (LTCG) (Sub-items 4, 5 & 6 are not applicable for residents)									
			1	From sale of land or building or both								
			a	i	Full value of consideration received/receivable				ai			
				ii	Value of property as per stamp valuation authority				aii			
				iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)				aiii			
			b	Deductions under section 48								

Long-term Capital Gains

	i	Cost of acquisition with indexation	bi		
	ii	Cost of Improvement with indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii + biii)	biv		
c	Balance (aiii – biv)			1c	
d	Deduction under section 54/54B/54EC/54EE/54F/54GB (Specify details in item D below)			1d	
e	Long-term Capital Gains on Immovable property (1c - 1d)				B1e
2	From sale of bonds or debenture (other than capital indexed bonds issued by Government)				
a	Full value of consideration			2a	
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (2a – biv)			2c	
d	Deduction under sections 54EC/54EE/54F (Specify details in item D below)			2d	
e	LTCG on bonds or debenture (2c – 2d)				B2e
3	From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA				
a	Full value of consideration			3a	
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (3a – biv)			3c	
d	Deduction under sections 54EC/54EE/54F (Specify details in item D below)			3d	
e	Long-term Capital Gains on assets at B3 above (3c – 3d)				B3e
4	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
a	LTCG computed without indexation benefit			4a	
b	Deduction under sections 54EC/54EE/54F (Specify details in item D below)			4b	
c	LTCG on share or debenture (4a-4b)				B4c
5	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD				
a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
		a	Full value of consideration received/receivable in respect of unquoted shares		
		b	Fair market value of unquoted shares determined in the prescribed manner		
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)		ic
	ii	Full value of consideration in respect of securities other than unquoted shares			
	iii	Total (ic + ii)			aiii
b	Deductions under section 48				
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure wholly and exclusively in connection with transfer	biii		
	iv	Total (bi + bii +biii)	biv		
c	Balance (5aiii – biv)			5c	
d	Deduction under sections 54EC/54EE/54F (Specify details in item D below)			5d	
e	Long-term Capital Gains on assets at 5 above in case of NON-REESIDENT (5c – 5d)				B5e
6	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)				
a	LTCG on sale of specified asset (computed without indexation)			6a	
b	Less deduction under section 115F (Specify details in item D below)			6b	
c	Balance LTCG on sale of specified asset (6a – 6b)				B6c
d	LTCG on sale of asset, other than specified asset (computed without indexation)			6d	
e	Less deduction under section 115F (Specify details in item D below)			6e	
f	Balance LTCG on sale of asset, other than specified asset (6d – 6e)				B6f
7	From sale of assets where B1 to B6 above are not applicable				

a	i	In case assets sold include shares of a company other than quoted shares, enter the following details					
		a	Full value of consideration received/receivable in respect of unquoted shares				
		b	Fair market value of unquoted shares determined in the prescribed manner				
	c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)		ic			
	ii	Full value of consideration in respect of assets other than unquoted shares					
	iii	Total (ic + ii)				aiii	
	b	Deductions under section 48					
		i	Cost of acquisition with indexation			bi	
		ii	Cost of improvement with indexation			bii	
		iii	Expenditure wholly and exclusively in connection with transfer			biii	
iv		Total (bi + bii + biii)			biv		
c	Balance (7aiii – biv)				7c		
d	Deduction under sections 54EC/54EE/54F (Specify details in item D below)				7d		
e	Long-term Capital Gains on assets at B7 above (7c-7d)					B7e	
8	Amount deemed to be long-term capital gains						
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?						
	Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed Amount utilised out of Capital Gains account		Amount not used for new asset or remained unutilized in Capital gains account (X)	
	i	2014-15	54/54F/ 54GB				
	ii	2015-16	54B				
b	Amount deemed to be long-term capital gains, other than at 'a'						
	Total amount deemed to be long-term capital gains (aXi + aXii + b)					B8	

9	Amount of LTCG included in B1- B8 but not chargeable to tax or chargeable at special rates in India as per DTAA										
	Sl. No.	Amount of income	Item No. B1 to B8 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
	I										
	II										
a	Total amount of LTCG not chargeable to tax as per DTAA										B9a
b	Total amount of LTCG chargeable at special rates as per DTAA										B9b
10	Total long term capital gain chargeable under I.T. Act [B1e +B2e +B3e + B4c + B5e +B6c+ B6f+ B7e+ B8 - B9a] (In case of loss take the figure to 5xi of schedule CFL)										B10
C	Income chargeable under the head "CAPITAL GAINS" (A8 + B10) (take B10 as nil, if loss) (If C is negative, take the figure to 4xi of schedule CFL and if it is positive, take the figure to respective row in item E)										C

D	Information about deduction claimed against Capital Gains										
1	In case of deduction u/s 54/54B/54EC/54EE/54F/54GB/115F give following details										
	a	Deduction claimed u/s 54									
	i	Date of transfer of original asset				ai	dd/mm/yyyy				
	ii	Cost of new residential house				a ii					
	iii	Date of purchase/construction of new residential house				a iii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				a iv					
	v	Amount of deduction claimed				a v					
b	Deduction claimed u/s 54B										
	i	Date of transfer of original asset				bi	dd/mm/yyyy				
	ii	Cost of new agricultural land				b ii					
	iii	Date of purchase of new agricultural land				b iii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				b iv					
	v	Amount of deduction claimed				b v					
c	Deduction claimed u/s 54EC										
	i	Date of transfer of original asset				ci	dd/mm/yyyy				
	ii	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)				c ii					
	iii	Date of investment				c iii	dd/mm/yyyy				

	iv	Amount of deduction claimed	civ	
d	Deduction claimed u/s 54EE			
	i	Date of transfer of original asset	di	dd/mm/yyyy
	ii	Amount invested in specified asset	dii	
	iii	Date of investment	diii	dd/mm/yyyy
	iv	Amount of deduction claimed	div	
e	Deduction claimed u/s 54F			
	i	Date of transfer of original asset	ei	dd/mm/yyyy
	ii	Cost of new residential house	eii	
	iii	Date of purchase/construction of new residential house	eiii	dd/mm/yyyy
	iv	Amount deposited in Capital Gains Accounts Scheme before due date	eiv	
	v	Amount of deduction claimed	ev	
f	Deduction claimed u/s 54GB			
	i	Date of transfer of original residential property	fi	dd/mm/yyyy
	ii	PAN of the eligible company	fii	
	iii	Amount utilised for subscription of equity shares of eligible company	fiii	
	iv	Date of subscription of shares	fiv	dd/mm/yyyy
	v	Cost of new plant and machinery purchased by the eligible company	fv	
	vi	Date of purchase of plant and machinery	fvi	dd/mm/yyyy
	vii	Amount deposited in Capital Gains Accounts Scheme before due date	fvii	
	viii	Amount of deduction claimed	fviii	
g	Deduction claimed u/s 115F (for Non-Resident Indians)			
	i	Date of transfer of original foreign exchange asset	gi	dd/mm/yyyy
	ii	Amount invested in new specified asset or savings certificate	gii	
	iii	Date of investment	giii	dd/mm/yyyy
	iv	Amount of deduction claimed	giv	
h	Total deduction claimed (1a + 1b + 1c + 1d + 1e + 1f + 1g)			1h

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A7 & B9 which is chargeable under DTAA)

Sl.	Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off			Long term capital loss set off		Current year's capital gains remaining after set off (7= 1-2-3-4-5-6)
			15%	30%	applicable rate	10%	20%	
			1	2	3	4	5	
i	Loss to be set off (Fill this row if computed figure is negative)		(A2e+A3a)	A4e	(A1e+A3b+A5e+A6)	(B3e+ B5e+B6c)	(B1e+B2e+ B4c+ B6f+ B7e+B8)	
ii	Short term capital gain	15%	(A2e+A3a)					
iii		30%	A4e					
iv		applicable rate	(A1e+A3b+A5e+A6)					
v	Long term capital gain	10%	(B3e+ B5e+B6c)					
vi		20%	(B1e+B2e+B4c+ B6f+ B7e+B8)					
vii	Total loss set off (ii + iii + iv + v + vi)							
viii	Loss remaining after set off (i - vii)							

F Information about accrual/receipt of capital gain

Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1 Short-term capital gains taxable at the rate of 15% Enter value from item 3iii of schedule BFLA, if any.					
2 Short-term capital gains taxable at the rate of 30% Enter value from item 3iv of schedule BFLA, if any.					
3 Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any.					
4 Long- term capital gains taxable at the rate of 10% Enter value from item 3vi of schedule BFLA, if any.					
5 Long- term capital gains taxable at the rate of 20% Enter value from item 3vii of schedule BFLA, if any.					

NOTE ► Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule OS Income from other sources

OTHER SOURCES

1 Income																																																																		
a		Dividends, Gross							1a																																																									
b		Interest, Gross							1b																																																									
c		Rental income from machinery, plants, buildings, etc., Gross							1c																																																									
d		Others, Gross (excluding income from owning race horses) Mention the nature																																																																
i		Winnings from lotteries, crossword puzzles etc.							1di																																																									
ii		<table border="1"> <tr> <td>a</td> <td colspan="6">Cash credits u/s 68</td> <td></td> </tr> <tr> <td>b</td> <td colspan="6">Unexplained investments u/s 69</td> <td></td> </tr> <tr> <td>c</td> <td colspan="6">Unexplained money etc. u/s 69A</td> <td></td> </tr> <tr> <td>d</td> <td colspan="6">Undisclosed investments etc. u/s 69B</td> <td></td> </tr> <tr> <td>e</td> <td colspan="6">Unexplained expenditure etc. u/s 69C</td> <td></td> </tr> <tr> <td>f</td> <td colspan="6">Amount borrowed or repaid on hundi u/s 69D</td> <td></td> </tr> <tr> <td colspan="7">Total (a + b + c + d + e + f)</td> <td>1dii</td> </tr> </table>							a	Cash credits u/s 68							b	Unexplained investments u/s 69							c	Unexplained money etc. u/s 69A							d	Undisclosed investments etc. u/s 69B							e	Unexplained expenditure etc. u/s 69C							f	Amount borrowed or repaid on hundi u/s 69D							Total (a + b + c + d + e + f)							1dii	1dii	
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iii		Income of the nature referred to in section 56(2)(x) which is chargeable to tax																																																																
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f		Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)																																																																
i		Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. (u/s 115BB)							1fi																																																									
ii		Dividend Income from domestic company that exceeds Rs.10 Lakh (u/s 115BBDA)							1fii																																																									
iii		Deemed Income chargeable to tax u/s 115BBE							1fiii																																																									
iv		Income from patent chargeable u/s 115BBF							1fiv																																																									
v		Income from transfer of carbon credits u/s 115BBG							1fv																																																									
vi		Any other income chargeable to tax at the rate specified under Chapter XII/XII-A							1fvi																																																									
vii		Income chargeable at special rates under DTAA																																																																
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viii		Income included in '1e' chargeable to tax at special rate (1fi +1fii + 1fiii+1fiv+1fv+1fvi +1fvii)							1fviii																																																									
g		Gross amount chargeable to tax at normal applicable rates (1e-1fviii)							1g																																																									
h		Deductions under section 57 (other than those relating to income under 1fi, 1fii, 1fiii, 1fiv, 1fv, 1fvi & 1fvii for non-residents)																																																																
i		Expenses / Deductions					hi																																																											
ii		Depreciation					hii																																																											
iii		Total					hiii																																																											
i		Amounts not deductible u/s 58							1i																																																									
j		Profits chargeable to tax u/s 59							1j																																																									
k		Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii + 1i + 1j) (If negative take the figure to 3ix of schedule CYLA)							1k																																																									
2		Income from other sources (other than from owning race horses) (1fviii + 1k) (enter 1k as nil, if negative)							2																																																									
3		Income from the activity of owning and maintaining race horses																																																																
a		Receipts					3a																																																											
b		Deductions under section 57 in relation to (4)					3b																																																											
c		Amounts not deductible u/s 58					3c																																																											

	d	Profits chargeable to tax u/s 59	3d	
	e	Balance (3a – 3b + 3c + 3d) (if negative take the figure to 6xi of Schedule CFL)	3e	
4		Income under the head “Income from other sources” (2 + 3e) (take 3e as nil if negative)	4	

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head.

Schedule CYLA Details of Income after Set off of current year losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4=1-2-3
i	Loss to be set off →		(3b of Schedule HP)	(1k of Schedule-OS)	
ii	Salaries	(6 of Schedule S)			
iii	House property	(3b of Schedule HP)			
iv	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)			
v	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)			
vi	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)			
vii	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)			
viii	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)			
ix	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1k of schedule OS)			
x	Profit from owning and maintaining race horses	(3e of schedule OS)			
xi	Total loss set off (ii + iii + iv + v + vi + vii + viii + ix + x)				
xii	Loss remaining after set-off (i - xi)				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
		1	2	3
i	Salaries	(4ii of schedule CYLA)		
ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
iv	Short-term capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
v	Short-term capital gain taxable at applicable rates	(4viof schedule CYLA)	(B/f short-term capital loss)	
vi	Long-term capital gain taxable @ 10%	(4vii of schedule CYLA)	(B/f short-term or long-term capital loss)	
vii	Long term capital gain taxable @ 20%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
viii	Other sources (excluding profit from owning race horses and winnings from lottery, game etc.)	(4ix of schedule CYLA)		
ix	Profit from owning and maintaining race horses	(4x of schedule CYLA)	(B/f loss from horse races)	
x	Total of brought forward loss set off (ii2 + iii2 + iv2 + v2+vi2+vii2+ix2)			
xi	Current year's income remaining after set off Total (i3 + ii3 + iii3 + iv3 + v3+ vi3+ vii3 + viii3+ ix3)			

Schedule CFL Details of Losses to be carried forward to future years

CARRY FORWARD OF LOSS	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
	1	2	3	4	5	6
i	2010-11					
ii	2011-12					
iii	2012-13					
iv	2013-14					

v	2014-15					
vi	2015-16					
vii	2016-17					
viii	2017-18					
ix	Total of earlier year losses					
x	Adjustment of above losses in Schedule BFLA		(2ii of schedule BFLA)			(2ix of schedule BFLA)
xi	2018-19 (Current year losses)		(2xii of schedule CYLA)	((2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii) of item E of schedule CG)	(3e of schedule OS, if -ve)
xii	Total loss carried forward to future years					

Schedule VI-A Deductions under Chapter VI-A

TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments				
	a	80C		b	80CCC	
	c	80CCD(1)		d	80CCD(1B)	
	e	80CCD(2)		f	80CCG	
	g	80D		h	80DD	
	i	80DDB		j	80E	
	k	80EE		l	80G	
	m	80GG		n	80GGA	
	o	80GGC				
	2	Part C, CA and D- Deduction in respect of certain incomes/other deduction				
	p	80QQB		q	80RRB	
	r	80TTA		s	80U	
	t	Total deductions under Chapter VI-A (Total of a to s)				t

Schedule 80G Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
	B	Donations entitled for 50% deduction without qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
	C	Donations entitled for 100% deduction subject to qualifying limit			
		Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
	D	Donations entitled for 50% deduction subject to qualifying limit			
	Name and address of donee	PAN of Donee	Amount of donation	Eligible Amount of donation	
i					

	ii			
	iii	Total		
E	Total donations (Aiii + Biii + Ciii + Diii)			

Schedule SPI Income of specified persons (spouse, minor child etc.) includable in income of the assessee (income of the minor child, in excess of Rs. 1,500 per child, to be included)

Sl No	Name of person	PAN of person (optional)	Relationship	Nature of Income	Amount (Rs)
1					
2					
3					

Schedule SI Income chargeable to tax at special rates (please see instructions No. 9 for rate of tax)

Sl No	Section	<input type="checkbox"/>	Special rate (%)	Income	
				i	ii
1	111A (STCG on shares units on which STT paid)	<input type="checkbox"/>	15	(3iii of schedule BFLA)	
2	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(3iv of schedule BFLA)	
3	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
5	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
6	115ACA (LTCG for an employee of specified company on GDR)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
7	115AD (LTCG for FIIs on securities)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
8	115E (LTCG for non-resident indian on specified asset)	<input type="checkbox"/>	10	(part of 3vi of schedule BFLA)	
9	112 (LTCG on others)	<input type="checkbox"/>	20	(3vii of schedule BFLA)	
10	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(1fi of schedule OS)	
11	115BBDA (Dividend income from domestic company exceeding Rs.10 lakh)	<input type="checkbox"/>	10	(1fii of schedule OS)	
12	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	60	(1fiii of schedule OS)	
13	115BBF (Tax on income from patent)	<input type="checkbox"/>	10	(1fiv of schedule OS)	
14	115BBG (Tax on income from transfer of carbon credits)	<input type="checkbox"/>	10	(1fv of schedule OS)	
15	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 1fvi of schedule OS)	
16	Chargeable under DTAA rate	<input type="checkbox"/>		(part of 1fvii of schedule OS + A7b and B9b of schedule CG)	
			Total		

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

Sl	Description	i	ii
2	Dividend income from domestic company (amount not exceeding Rs. 10 lakh)	2	
3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3	
4	i Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i	
		ii Expenditure incurred on agriculture	ii
		iii Unabsorbed agricultural loss of previous eight assessment years	iii
	iv Net Agricultural income for the year (i – ii – iii) (enter nil if loss)	4	
5	Others, including exempt income of minor child	5	
6	Total (1+2+3+4+5)	6	

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any	
							1.
ii	Capital Gains						
	a	Short term					
	b	Long term					
iii	Other Sources						
iv	Income claimed to be exempt						
	a	u/s 10(23FBB)					
	b	u/s					
	c	u/s					
2.			i	House property			
			ii	Capital Gains			
				a	Short term		
				b	Long term		
iii	Other Sources						

				iv	Income claimed to be exempt		
					a	u/s 10(23FBB)	
					b	u/s	
					c	u/s	

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FSI Details of Income from outside India and tax relief

Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Business or Profession					
			iv	Capital Gains					
			v	Other sources					
			Total						
2			i	Salary					
			ii	House Property					
			iii	Business or Profession					
			iv	Capital Gains					
			v	Other sources					
			Total						

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule TR Summary of tax relief claimed for taxes paid outside India

1 Summary of Tax relief claimed					
	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Tax Relief Claimed under section (specify 90, 90A or 91)
	(a)	(b)	(c)	(d)	(e)
	Total				
2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4
	a	Amount of tax refunded	b	Assessment year in which tax relief allowed in India	Yes/No

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FA Details of Foreign Assets and Income from any source outside India

A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year												
DETAILS OF FOREIGN ASSETS	Sl No	Country Name and Code	Name and Address of the Bank	Account holder name	Status- Owner/ Beneficial owner/ Beneficiary	Account Number	Account opening date	Peak Balance During the Year (in rupees)	Interest accrued in the account	Interest taxable and offered in this return		
		(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	Amount	Schedule where offered	Item number of schedule
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	(i)											
	(ii)											
B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year												

Sl No	Country	Nature of	Name and	Nature of Interest-Direct/Beneficial owner/Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
C Details of Immovable Property held (including any beneficial interest) at any time during the previous year											
Sl No	Country Name and code	Address of the Property	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year											
Sl No	Country Name and code	Nature of Asset	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.											
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor											
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession											
Sl No	Country Name and code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
						Amount	Schedule where offered	Item number of schedule			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)											
(ii)											

NOTE ▶

Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

Schedule 5A Information regarding apportionment of income between spouses governed by Portuguese Civil Code

Name of the spouse					
PAN of the spouse					
	Heads of Income	Income received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Business or profession				
3	Capital gains				
4	Other sources				
5	Total				

Schedule AL Asset and Liability at the end of the year (applicable in a case where total income exceeds Rs.50 lakh)

DETAILS OF ASSETS AND LIABILITIES	A	Details of immovable asset		
	Sl. No.	Description	Address	Amount (cost) in Rs.
	(1)	(2)	(3)	(4)
	(i)			
	(ii)			
	B	Details of movable asset		
	Sl. No.	Description	Amount (cost) in Rs.	
	(1)	(2)	(3)	
	(i)	Jewellery, bullion etc.		
	(ii)	Archaeological collections, drawings, painting, sculpture or any work of art		
	(iii)	Vehicles, yachts, boats and aircrafts		
	(iv)	Financial asset	Amount (cost) in Rs.	
		(a) Bank (including all deposits)		
		(b) Shares and securities		
		(c) Insurance policies		
	(d) Loans and advances given			
	(e) Cash in hand			
C	Liability in relation to Assets at (A + B)			

NOTE ▶ Please refer to instructions for filling out this schedule.